

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 436/GT/2020**

Subject : Petition for approval of tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : WBSEDCL & 7 ors.

Date of Hearing : **13.6.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V, Member

Parties Present : Shri Karthikeyan Murugan, Advocate, NTPC  
Shri A.S. Pandey, NTPC  
Shri U.S. Mohanty, NTPC  
Shri Rudraksh Bhushan, NTPC  
Ms. Chandni Ghatak, Advocate, BSPCL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Ms. Himanshi Andley, Advocate, GRIDCO

**Record of Proceedings**

Since the order in the Petition (which was reserved on 6.2.2024) could not be issued prior to one Member, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Respondent, GRIDCO, sought two weeks' time to place on record its reply to the additional information filed by the Petitioner. The learned counsel for the Petitioner, while seeking time to file its rejoinder to the said reply, submitted that orders may be reserved in the petition, subject to the completion of the pleadings by the parties. This was also agreed to by the learned counsel for the Respondent GRIDCO.

3. Accordingly, the Commission directed Respondent GRIDCO to file its reply to the additional information filed by the Petitioner, on or before **1.7.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **8.7.2024**. The parties shall strictly comply with the timelines and no extension of time will be granted.

4. Subject to the above, the Commission reserved its order in the Petition.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

